

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH
JABALPUR

Civil Contempt Petition No.34/2013
(in O.A. No. 124/2013)

Jabalpur, this Monday, the 13th day of August, 2018

HON'BLE SHRI NAVIN TANDON, ADMINISTRATIVE MEMBER
HON'BLE SHRI RAMESH SINGH THAKUR, JUDICIAL MEMBER

In Ref (Suo Moto Contempt Proceeding
Initiated by CAT, Jabalpur Bench) **-Petitioner**

(By Advocate –**NONE**)

V e r s u s

Secretary,
Ministry of Environment & Forest,
Government of India **-Respondents**

(By Advocate –**Shri D.K.Mishra proxy counsel for
Shri Heman Shrivastava**)

O R D E R (ORAL)

By Ramesh Singh Thakur, JM:

The respondent/contemnor has filed their reply. In view of the reply filed by the respondent, we are satisfied that there is no intentional or willful dis-obedience of our order due to the specific averments made by the replying respondents in Para 3 to 6.

2. Resultantly, this Contempt Petition is dismissed and the notices issued to the respondent/contemnor are hereby discharged.

(Ramesh Singh Thakur)
Judicial Member
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(Navin Tandon)
Administrative Member